

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1077 OF 1996
ALLAHABAD THIS THE 18TH DAY OF NOVEMBER, 2003

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. D.R. TIWARI, MEMBER-A

Munindra Nath Rai,
aged about 58 years,
S/o Late Shiv Kumar Rai,
R/o Village & Post Office,
Sohanwa, District-Ballia.Applicant
(By Advocate Shri A.K. Sinha & Shri P. Sinha)

Versus

1. Union of India,
through the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Dy. Chief Commercial Manager (Claims),
Northern Railway,
Varanasi Cantonment.Respondents
(By Advocate Shri A.K. Gaur)

ORDER

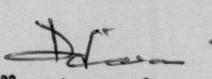
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

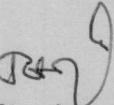
The applicant herein ^{is} seeking the benefit of the judgment rendered by the Tribunal in O.A. No. 1233/87 in the case of Ansar Ali and Ors. Versus U.O.I. and Ors. decided on 03.11.1995. For that purpose the applicant has already moved a representation (Annexure A-7).

2. Considering the facts ^{as} that we have passed ~~order~~ today in O.A. No. 740/96, the present Original Application is disposed of

[Signature]

with a direction to the respondents to consider and dispose of the representation by passing a reasoned order within a period of three months from the date of production of the certified copy alongwith the representation (Annexure A-7).


Member-A


Vice-Chairman

/Neelam/